

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**STARRED QUESTION NO. \*136  
TO BE ANSWERED ON 01.07.2019**

**MINIMUM WAGES ACT TO ALL FORMS OF EMPLOYMENT AND WORKERS**

**\*136. DR. PRITAM GOPINATHRAO MUNDE:  
SHRI SRIRANGA APPA BARNE:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether there is any proposal under consideration of the Government to extend the applicability of the Minimum Wages Act to all forms of employment and workers in both the organised and the unorganised sectors and if so, the details thereof and the proposal chalked out therefor;**
- (b) whether there is a need for fixing criteria for the minimum wage rate on the skill base of the workers concerned or the geographical area and if so, the steps taken by the Government in this regard;**
- (c) whether there is also a need to fix floor wage on the basis of the minimum needs of a worker and if so, the steps taken by the Government thereon; and**
- (d) whether the Government also proposes to rationalise labour laws and the labour unions trying to extend the provision of the minimum wages to workers and the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (d): A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA  
STARRED QUESTION NO. \*136 TO BE ANSWERED ON 01.07.2019 BY  
DR. PRITAM GOPINATHRAO MUNDE AND SHRI SRIRANGA APPA BARNE  
REGARDING MINIMUM WAGES ACT TO ALL FORMS OF EMPLOYMENT AND  
WORKERS**

**(a) to (d): The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security; and Occupational Safety, Health and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. The draft Labor Code on Wages, inter-alia, addresses issues relating to minimum wages, payment of wages, payment of bonus, equal remuneration etc and is at pre-legislative stage.**

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